

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 118
(IB)-40(PB)/2017

IN THE MATTER OF:

Vedika Nuts Crafts Pvt. Ltd.

.... Applicant/petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Petitioner/Applicant : Mr. Shashi Kant Nemani, Liquidator.
For the respondent Mr. Arjun Aggarwal, Adv.

ORDER

Learned counsel for the suspended directors states that an additional affidavit shall be filed deposing that all documents/information/passwords etc. have been intimated and handed over to the liquidator. If any, document/information is still in possession of the ex-management/suspended directors like Ms. Ritu Garg before filing the affidavit. The affidavit be filed within a week with a copy in advance to the counsel for the liquidator.

List on 25.10.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)